

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 53/Chd/Hry/2017

In the matter of:

M/s. SRJ Peety Steels Pvt. Ltd. ...Petitioner/Operational Creditor


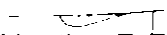
Vs.


POSCO Engineering and
Construction India Pvt. Ltd. ...Respondent.

Present: Mr. J.S Bhatia and Mr. Gaurav Mankotia, Advocates
for applicant/operational creditor.
Mr. Vivek Sharma, Advocate for the respondent.

The petitioner has filed application with the compliance affidavit of Mr. J.S.Bhatia, Advocate. The original certificate from HDFC Bank has been handed over. The same be taken on record.

Learned counsel for respondent seeks time to file reply/objections. The matter be fixed for arguments for 04.09.2017. Reply/objections, if any, be filed at least a day before the date fixed with copy advance to the counsel opposite.



(Justice R.P. Nagrath)
Member (Judicial)

 August 23, 2017
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